

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BANSAL DIAMONDS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	BANSAL DIAMONDS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/09/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205DL2007PTC167931
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office as per MCA: 2502, Main Gurudwara Road Karol Bagh New Delhi 110005
6.	Insolvency commencement date in respect of corporate debtor	10/05/2022 (As per order of NCLT Delhi Bench dated 10 th May 2022 in Company Petition no. C.P.(IB)-945(DL)/2020)
7.	Estimated date of closure of insolvency resolution process	06/11/2022 (180 days from the Insolvency Commencement date which is 10 th May, 2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - REETESH KUMAR AGARWAL Registration no.: - IBBI/IPA-001/IP- P000878/2017-18/11475
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085 E-Mail: carkagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085 E-Mail: resolvebdpl@gmail.com



11.	Last date for submission of claims	24th May 2022 (Date of appointment of IRP is 10 th May, 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process for **BANSAL DIAMONDS PRIVATE LIMITED** on **10th MAY 2022**.

The creditors of Bansal Diamonds Private Limited, are hereby called upon to submit their claims with proof on or before 24th May 2022. to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Reetesh Kumar Agarwal

Interim Resolution Professional

IBBI Reg. no.: - IBBI/IPA-001/IP-P00878/2017-18/11475

Date: - 11/05/2022

Place: - New Delhi

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